

In the Central Administrative Tribunal
Principal Bench: New Delhi

(4)

1. OA No.860/87 Date of decision: 12.11.1992

Suresh Chander ...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another ...Respondents

2. OA NO.929/87

P.N. Sehgal ...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another ...Respondents

3. OA No.931/87

Durga Singh ...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another ...Respondents

4. OA No.932/87

Shabbir Ali ...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another ...Respondents

5. OA No.933/87

B.L. Sharma ...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another ...Respondents

6. OA No.934/87

Ramesh Chander ...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another ...Respondents

7. OA No.935/87

Mohinder Pal ...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another ...Respondents

8. OA No.936/87

S.D. Ratari

...

...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another

...Respondents

9. OA NO.937/87

Y.P. Sharma

...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another

...Respondents

10. OA No.938/87

D.S. Gusain

...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another

11. OA No.939/87

V.K. Khanna

...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another

...

12. OA No.940/87

H.S. Mehta

...Petitioner

Versus

Chief Secretary, Delhi Administration

& Another ... Respondents

13. OA No.941/87

V.K. Talwar

...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another

...Respondents

14. OA No.942/87

J.U. Quadari

...Petitioner

Versus

✓ Chief Secretary, Delhi Administration
& Another

...Respondents

15. OA No.943/87

H.K. Shrotrya

...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another.

Coram:-

The Hon'ble Mr. Justice V.S. Malimath, Chairman

The Hon'ble Mr. I.K. Rasgotra, Member(A)

For the petitioners ...Shri G.D. Gupta, Counsel.

For the respondents ...Mrs. Avnish Ahlawat, Counsel.

Judgement(Oral)

(Hon'ble Mr. Justice V.S. Malimath, Chairman)

The learned counsel for the petitioners
Shri G.D. Gupta submitted that all the petitioners
have since been absorbed in service in Grade-II
of Delhi Administration Accounts Service at its
initial constitution, to which position Mrs. Avnish
Ahlawat, learned counsel for the respondents
also agrees. These petitions have become unnecessary.
Hence, they are disposed of. We, however, make
it clear that on that basis the petitioners are
entitled to work out their rights regarding seniority
in Grade-II of Delhi Administration Accounts Service
and for further promotions. No costs.

2. Let a copy of this judgement be placed
in all the case-files of these petitions listed
together.

(I.K. Rasgotra)
Member(A)

(V.S. Malimath)
Chairman

Central Administrative Tribunal
Principal Bench, New Delhi
Faridkot House,
Copernicus Marg,
New Delhi 110001